

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL, NEW
DELHI**

(PRINCIPAL BENCH)

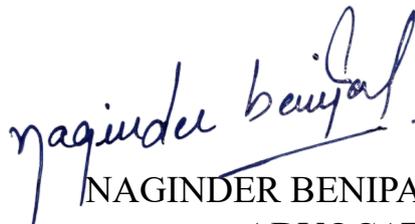
O.A. No. 220 OF 2023

**IN Re: Notice of hearing in Suo Motu matter in re: New item published in
The Indian Express, dated 14.03.2023 titled as "Ludhiana : Three workers
dead, two critical as fire breaks out in Hosiery Factory".**

INDEX

S. No.	PARTICULARS	PAGE No.
1.	Reply on behalf of the Respondent No. 1 i.e., the Member Secretary, Punjab Pollution Control Board, Through Environmental Engineer, Regional Office-3, Ludhiana	
2.	ANNEXURE A Copy of FIR No. 0049 dated 14.03.2023 as available with the office of Punjab Pollution Control Board	
3.	ANNEXURE B Copy of letter no. 844 dated 17.03.2023.	
4.	ANNEXURE C Copy of memo no. 1129 dated 17.03.2023 of the General Manager, District Industries Centre, Ludhiana.	
5.	ANNEXURE D Copy of directions dated 07.03.2016 of Central Pollution Control Board alongwith Table G5 containing the final list of white category of industries.	

Filed Through


NAGINDER BENIPAL
ADVOCATE
D/1625/2009
9999329299
naginder.benipal@gmail.com

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL, NEW DELHI
(PRINCIPAL BENCH)**

Original Application No. 220 of 2023

In Re: Notice of hearing in Suo Motu matter In re: News item published in The Indian Express, dated 14.03.2023 titled as "Ludhiana: Three workers dead, two critical as fire breaks out in Hosiery Factory".

.....respondents

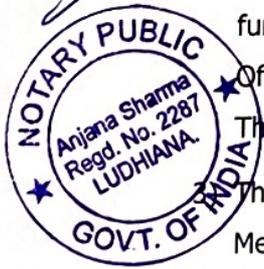
Reply on behalf of the respondent no. 1 i.e. the Member Secretary, Punjab Pollution Control Board, through Environmental Engineer, Regional Office-3, Ludhiana.

RESPECTFULLY SHOWETH

1) That the Hon'ble National Green Tribunal has taken suo moto cognizance of a news item published in "The Indian Express" dated 14.03.2023 under the caption as "Ludhiana: Three workers dead, two critical as fire breaks out in Hosiery Factory" and notice has been issued to the Member Secretary, Punjab Pollution Control Board; Director of Factories and Labour Commissioner, Punjab and Deputy Commissioner, Ludhiana for hearing before the Hon'ble Tribunal on 29.3.2023 with hybrid option.

1249

2) That the perusal of the new item published in the Indian Express dated 14.3.2023 has revealed that massive fire broke out in a factory namely M/s Ganesh Trading Corporation at Ram Nagar, Civil Lines, Ludhiana which was functioning from a two-storey building in a residential area. The Fire Station Officer had rescued five persons from the building and rushed them to hospital. Three workers had died of asphyxiation and two others were critical.



Sandeep Kumar

That an FIR no. 0049 dated 14.3.2023 has been registered against Sh. Arun Mehra owner of Ganesh Trading Corporation, Ludhiana at Division-8, Police Commissionrate, Ludhiana under Section 304-A of Indian Penal Code 1860 on the complaint of Fire Station Officer, Local Bus Stand, Ludhiana. As per the contents of the First Information Report, the incident has occurred due to non-availability of fire fighting arrangements and negligence of the owner of the factory Sh. Arun Mehra. As the factory was engaged in the manufacturing of

garments, the fire broke up massively and 5 persons were rushed to the hospital. A copy of FIR no. 0049 dated 14.3.2023 as available with the office of Punjab Pollution Control Board is enclosed as **Annexure-A**.

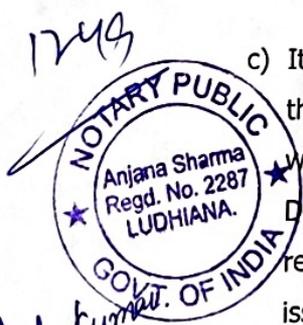
- 4) That the said factory was visited by the officer of the Punjab Pollution Control Board on 17.03.2023 and the main gate of the factory was found locked and hence the status of the machinery installed in the factory could not be verified. The General Manager, District Industries Centre (DIC), Ludhiana was requested by the Environmental Engineer, Punjab Pollution Control Board, Regional Office-3, Ludhiana vide letter no. 844 dated 17.3.2023 to provide the details of the manufacturing process and date of commissioning of the factory in the background of the news item published in the Indian Express dated 14.3.2023. A copy of letter no.844 dated 17.3.2023 is enclosed as **Annexure-B**.
- 5) That in reference to the above letter (dated 17.3.2023) of the Punjab Pollution Control Board, the General Manager, District Industries Centre, Ludhiana vide memo no. 1129 dated 17.03.2023 informed as under

a) As per our record M/s Ganesh Trading Corporation, B-1-1365, Ram Nagar, Civil Lines, Ludhiana, Pin code- 141001 was registered as EM Part-II No. 03/009/1/2/06257 dated 21 March, 2014 which was valid upto 11 Sep-2018.

b) M/s Ganesh Trading Corporation was registered for manufacturing of Readymade garments i.e. T-shirt, Shirt, Track suit, jacket, Pullovers, cardigans, Knitted Cloth etc. As per record date of Commissioning of unit is 01-Dec-1974.

c) It is worth mentioning here that from December 2015 onwards there is no mandatory Registration for industries to be register with Department of Industries and Commerce, Punjab, as after December 2015 Udyog Aadhar Memorandum (MSME registration) was initiated by Government of India, which was issued by Government of India portal on self-declaration basis, which is currently now Udyam Registration.

d) From Government of India portal it has been found that above said unit was registered as MSME under UAM no. PB12B0015743 issued on 29.12.2017 and their date of Commencement is same as 1.12.1974 as per this UAM. This UAM was valid till 30.6.2022. Currently this unit is registered with Government of India as



Sandeep Kumar

MSME under Udyam Registration no. Udyam-PB-12-0013055
issued on 28.12.2020.

The memo no. 1129 dated 17.3.2023 of the General Manager, District Industries Centre, Ludhiana vide which above information was given is enclosed as **Annexure-C**.

6) That from the perusal of the facts mentioned in the FIR as well as information received from the General Manager, District Industries Centre, Ludhiana, it is observed that M/s Ganesh Trading Corporation was engaged in the manufacturing of Readymade garments i.e. T-shirt, Shirt, Track suit, jacket, Pullovers, cardigans, Knitted Cloth etc since the year 1974. Such activity of garment manufacturing does not contain any pollution potential and hence is exempted and is not covered under the provisions of the Water (Prevention and Control of Pollution) Act, 1974 and the Air (Prevention and Control of Pollution) Act, 1981. As per the modified directions, issued by the Central Pollution Control Board vide memo no. B-29012/ESS(CPA)/2015-16 dated 7.3.2016 under Section 18 (1)(b) of the Water (Prevention and Control of Pollution) Act, 1974 and the Air (Prevention and Control of Pollution) Act, 1981 to all the State Pollution Control Boards / Pollution Control Committees regarding Harmonization of classification of industrial sectors under Red/Orange/Green/ White categories, the cotton and woolen hosiery making (dry process only without any dyeing / washing operation) falls at serial no.10 of the final list of white category of industries enclosed with the directions in Table G 5. A copy of the directions dated 7.3.2016 of Central Pollution Control Board alongwith Table G 5 containing the final list of white category of industries is enclosed herewith as **Annexure-D**. As the manufacturing activities of garments does not generate any trade effluent or fuel emission, such, manufacturing units does not fall under Consent Management of the Punjab Pollution Control Board and is exempted from obtaining consent to operate under the Water (Prevention and Control of Pollution) Act, 1974 and Air (Prevention and Control of Pollution) Act, 1981.



7) That from the perusal of FIR dated 14.3.2023, media report published in the Indian Express dated 14.3.2023, report of General Manager, District Industries Centre, Ludhiana dated 17.3.2023 and the verification carried out by the officer of the Board on 17.3.2023 it is observed that no environmental issue or infringement of environmental law is involved in the case.

Sandeep
Arora

The status report of Punjab Pollution Control Board is hereby submitted in compliance to the notice for kind perusal and appropriate orders of the Hon'ble National Green Tribunal.

Submitted by

Sandeep Kumar

(Sandeep Kumar)

Environmental Engineer,
Punjab Pollution Control Board
Regional Office-3, Ludhiana

Date:

Place:

Verification

Verified that the contents of para no.1 to 7 of the above reply are true and correct to my knowledge as derived from the official record. No part of the above reply is false and nothing material has been kept concealed therein.

Sandeep Kumar

(Sandeep Kumar)

Environmental Engineer,
Punjab Pollution Control Board
Regional Office-3, Ludhiana

Date: 25/03/2023

Place: Ludhiana

1248



verified that the affidavit has been read over & explained to the deponent who seemed perfectly understand at some at the time making there of

ATTESTED AS IDENTIFIED

[Signature]

NOTARY PUBLIC LUDHIANA (PB)

27 MAR 2023

FIRST INFORMATION REPORT(Under Section 154 Cr.P.C.)
(ਐੱਫ.ਆਈ.ਆਰ ਰਿਪੋਰਟ)
(ਧਾਰਾ 154 ਦੰਡ ਪ੍ਰਕਿਰਿਆ ਸਹਿਤਾ ਦੇ ਤਹਿਤ)1. District (ਜ਼ਿਲ੍ਹਾ) : POLICE COMMISSIONERATE P.S.(ਥਾਣਾ) : DIVISION 8 Year(ਸਾਲ) : 2023
LUDHIANAFIR No. 0049 Date and Time of FIR 14/03/2023 22:35 hrs
(ਐਫ.ਆਈ.ਆਰ ਨੰ.): (ਐਫ.ਆਈ.ਆਰ ਦੀ ਤਰੀਕ ਅਤੇ ਸਮਾਂ) :
Is FIR election related (Yes/No) No Election Type (ਚੋਣ ਦੀ ਕਿਸਮ) : NA
(ਕੀ ਚੋਣ ਨਾਲ ਸਬੰਧਿਤ ਐਫ.ਆਈ.ਆਰ. ਹੈ?)
(ਹਾਂ / ਨਹੀਂ):

S.No.(ਲੜੀ ਨੰ.)	Acts (ਕਾਨੂੰਨ)	Sections (ਧਾਰਾਵਾਂ)
1	IPC 1860	304-A

3. (a) Occurrence of offence (ਅਪਰਾਧ ਦੀ ਘਟਨਾ):

1. Day(ਦਿਨ): Tuesday Date From (ਤਰੀਕ ਤੋਂ): 14/03/2023 Date To (ਤਰੀਕ ਤਕ): 14/03/2023
Time Period (ਸਮਾਂ ਮਿਆਦ): Pahar 5 Time From (ਸਮੇਂ ਤੋਂ): 13:25 hrs Time To (ਸਮੇਂ ਤਕ): 14:00 hrs

(b) Information received at P.S.(ਥਾਣੇ ਵਿਚ ਸੂਚਨਾ ਪ੍ਰਾਪਤ ਹੋਣ ਦੀ ਮਿਤੀ ਅਤੇ ਸਮਾਂ): Date (ਮਿਤੀ): 14/03/2023 Time (ਸਮਾਂ): 21:45 hrs

(c) General Diary Reference (ਰੋਜਨਾਮਚਾ ਸੰਦਰਭ) : Entry No. (ਪ੍ਰਵਿਸ਼ਟੀ ਨੰ.): 040 Date & Time (ਤਰੀਕ ਅਤੇ ਸਮਾਂ) : 14/03/2023 21:45 hrs

4. Type of Information (ਜਾਣਕਾਰੀ ਦੀ ਕਿਸਮ): Written

5. Place of Occurrence (ਘਟਨਾ ਸਥਾਨ):

1. (a) Direction and distance from P.S. (ਥਾਣੇ ਤੋਂ ਦੂਰੀ ਅਤੇ ਦਿਸ਼ਾ): EAST, 2.0 Km(s) Beat No. (ਬੀਟ ਨੰ.):

(b) Address (ਪਤਾ): ਗਨੇਸ਼ ਟਰੇਡਿੰਗ ਕਾਰਪੋਰੇਸ਼ਨ, ਰਾਮ ਨਗਰ ਸਿਵਲ ਲਾਈਨ ਲੁਧਿਆਣਾ

(c) In case, outside the limit of this Police Station, then (ਜੇਕਰ ਥਾਣਾ ਸੀਮਾ ਤੋਂ ਬਾਹਰ ਹੈ ਤਾਂ)

Name of P.S (ਥਾਣੇ ਦਾ ਨਾਮ): District(State) (ਜ਼ਿਲ੍ਹਾ (ਰਾਜ)):

6. Complainant / Informant (ਸ਼ਿਕਾਇਤਕਰਤਾ /ਸੂਚਨਾਕਰਤਾ):

(a) Name (ਨਾਮ): ਮਨਿੰਦਰ ਸਿੰਘ

(b) Father's Name (ਪਿਤਾ ਦਾ ਨਾਮ) : ਕਸ਼ਮੀਰ ਸਿੰਘ

(c) Date/Year of Birth (ਜਨਮ ਤਰੀਕ/ਸਾਲ): 1991

(e) UID No(ਯੂਆਈਡੀ ਨੰ.):

(d) Nationality(ਰਾਸ਼ਟਰੀਅਤਾ): INDIA

(f) Passport No. (ਪਾਸਪੋਰਟ ਨੰ.):

Date of Issue (ਜਾਰੀ ਕਰਨ ਦੀ ਮਿਤੀ):

Place of Issue

(ਜਾਰੀ ਕਰਨ ਦਾ ਸਥਾਨ):

(g) Id details (Ration Card, Voter ID Card, Passport, UID No.,

S.No. (ਲੜੀ ਨੰ.)	Id Type (ਪਛਾਣ ਪੱਤਰ ਦੀ ਕਿਸਮ)	Id Number (ਪਛਾਣ ਨੰਬਰ)
1		

(h) Address (ਪਤਾ):

S.No. (ਲੜੀ ਨੰ.)	Address Type (ਪਤੇ ਦੀ ਕਿਸਮ)	Address (ਪਤਾ)
1	Present Address	ਫਲੈਟ ਨੰਬਰ8, ਦੂਸਰੀ ਮੰਜਿਲ ਫਾਇਰ ਬਿਗੂਡ, UNKNOWN, ਦਫਤਰ ਜੰਨਤਾ ਨਗਰ ਗਿੱਲ ਰੋਡ, DIVISION 8, POLICE COMMISSIONERATE LUDHIANA, PUNJAB, INDIA
2	Permanent Address	ਫਲੈਟ ਨੰਬਰ8, ਦੂਸਰੀ ਮੰਜਿਲ ਫਾਇਰ ਬਿਗੂਡ, UNKNOWN, ਦਫਤਰ ਜੰਨਤਾ ਨਗਰ ਗਿੱਲ ਰੋਡ, DIVISION 8, POLICE COMMISSIONERATE LUDHIANA, PUNJAB, INDIA

(i) Occupation (ਕਿੱਤਾ):

Phone number

Mobile

(j) (ਟੈਲੀਫੋਨ ਨੰ.):

(ਮੋਬਾਇਲ ਨੰ.):

Details of known/suspected/unknown accused with full particulars

7. (ਵਾਕਿਫ਼/ਸ਼ੱਕੀ/ਅਗਿਆਤ ਮੁਲਜ਼ਮ ਦਾ ਪੂਰੇ ਵੇਰਵੇ ਸਹਿਤ ਵਰਣਨ):

Accused More Than(ਇੱਕ ਤੋਂ ਵੱਧ ਅਪਰਾਧੀ ਦੀ ਗਿਣਤੀ):

S.No. (ਲੜੀ ਨੰ.)	Name (ਨਾਮ)	Alias (ਉਪਨਾਮ)	Relative's Name (ਰਿਸ਼ਤੇਦਾਰ ਦਾ ਨਾਮ)	Present Address (ਮੌਜੂਦਾ ਪਤਾ)
1	ਗਣੇਸ਼ ਟਰੇਡਿੰਗ ਕਾਰਪੋਰੇਸ਼ਨ ਲੁਧਿਆਣਾ ਦਾ ਮਾਲਕ ਅਰੁਨ ਮਹਿਰਾ			1. ਲੁਧਿਆਣਾ, UNKNOWN, POLICE COMMISSIONERATE LUDHIANA, PUNJAB, INDIA
2	ਗਣੇਸ਼ ਟਰੇਡਿੰਗ ਕਾਰਪੋਰੇਸ਼ਨ ਲੁਧਿਆਣਾ ਦੇ ਹੋਰ ਹਿੱਸੇਦਾਰ			1. ਨਾਮਾਲੂਮ, UNKNOWN, POLICE COMMISSIONERATE LUDHIANA, PUNJAB, INDIA

8. Reasons for delay in reporting by the complainant/informant
(ਸ਼ਿਕਾਇਤਕਰਤਾ/ਸੂਚਨਾਕਰਤਾ ਰਾਹੀਂ ਰਿਪੋਰਟ ਦੇਰੀ ਨਾਲ ਦਰਜ ਕਰਾਉਣ ਦਾ ਕਾਰਨ):

9. Particulars of properties of interest (ਸਬੰਧਿਤ ਜਾਇਦਾਦ ਦਾ ਵੇਰਵਾ):

S.No. (ਲੜੀ ਨੰ.)	Property Category (ਜਾਇਦਾਦ ਦੀ ਸ਼੍ਰੇਣੀ)	Property Type (ਜਾਇਦਾਦ ਦੀ ਕਿਸਮ)	Description (ਵੇਰਵਾ)	Value(In Rs/-) (ਰਕਮ (ਰੁ ਚ))
--------------------	--	-----------------------------------	------------------------	--------------------------------

10 Total value of property stolen(In Rs/-)
(ਚੋਰੀ ਹੋਈ ਜਾਇਦਾਦ ਦਾ ਕੁੱਲ ਮੁੱਲ(ਰੁ ਵਿੱਚ)):

11 Inquest Report / U.D. case No., if any (ਤਫਤੀਸ਼ੀ ਰਿਪੋਰਟ / ਯੂ.ਡੀ.ਪ੍ਰਕਰਣ ਸੰ. , ਜੇਕਰ ਕੋਈ ਹੋਵੇ):

S.No. (ਲੜੀ ਨੰ.) UIDB Number (ਯੂ.ਡੀ.ਪ੍ਰਕਰਣ ਸੰ.)

12 First Information contents (ਵੇਰਵਾ):

ਬਿਆਨ ਅਜਾਨੇ ਮਨਿੰਦਰ ਸਿੰਘ ਪੁੱਤਰ ਕਸ਼ਮੀਰ ਸਿੰਘ ਵਾਸੀ ਮਕਾਨ ਨੰਬਰ ਫਲੈਟ ਨੰਬਰ 8 ਦੂਸਰੀ ਮੰਜਿਲ ਫਾਇਰ ਬਿਗੂਡ ਦਫਤਰ ਜੰਨਤਾ ਨਗਰ ਗਿੱਲ ਰੋਡ ਲੁਧਿਆਣਾ ਉਮਰ ਕ੍ਰੀਬ 32 ਸਾਲ ਮੋ: 9971203158 ਬਿਆਨ ਕੀਤਾ ਕਿ ਮੈ ਉਕਤ ਪਤੇ ਦਾ ਰਹਿਣ ਵਾਲਾ ਹਾਂ ਅਤੇ ਮਹਿਕਮਾ ਫਾਇਰ ਬਿਗੂਡ ਦਫਤਰ ਸੈਟਰਲ ਫਾਇਰ ਸਟੇਸ਼ਨ ਲੋਕਲ ਅੱਡਾ ਲੁਧਿਆਣਾ ਵਿਖੇ ਫਾਇਰ ਸਟੇਸ਼ਨ ਅਫਸਰ ਤਾਇਨਾਤ ਹਾਂ ਅੱਜ ਮਿਤੀ 14-03-2023 ਨੂੰ ਵਕਤ ਕਰੀਬ 01.25 PM ਇਕ ਇਤਲਾਹ ਮੌਸੂਲ ਹੋਈ ਕਿ ਗਨੇਸ਼ ਟਰੇਡਿੰਗ ਕਾਰਪੋਰੇਸ਼ਨ ਰਾਮ ਨਗਰ ਸਿਵਲ ਲਾਈਨ ਲੁਧਿਆਣਾ ਜਿਸਦੇ ਮਾਲਕ ਅਰੁਨ ਮਹਿਲਾ ਅਤੇ ਹੋਰ ਹਿੱਸੇਦਾਰ ਹੋ ਸਕਦੇ ਹਨ ਵਿਚ ਅੱਗ ਲੱਗ ਗਈ ਸੀ ਜਿਸ ਤੇ ਅਸੀ ਧੀਰਜ ਸਰਮਾ ਐੱਸ.ਐੱਫ.ਓ ਅਤੇ ਲੀਡਿੰਗ ਫਾਇਰਮੈਨ ਰਜਿੰਦਰ ਕੁਮਾਰ ਦੀ ਅਗਵਾਈ ਹੇਠ ਸੱਤ ਫਾਇਰ ਬੁਗੂਡ ਦੀਆ ਗੱਡੀਆ ਸਮੇਤ 18 ਮੁਲਾਜਮ ਅੱਗ ਬਝਾਉਣ ਲਈ ਗਏਸ਼ ਟਰੇਡਿੰਗ ਕਾਰਪੋਰੇਸ਼ਨ ਫੈਕਟਰੀ ਪਹੁੰਚ ਕੇ ਅੱਗ ਬਝਾਉਣੀ ਸ਼ੁਰੂ ਕੀਤੀ ਇਹ ਫੈਕਟਰੀ ਹੌਜਰੀ ਦੇ ਕੱਪੜੇ ਦੀ ਹੋਣ ਕਾਰਨ ਅੱਗ ਬਹੁਤ ਭੜਕ ਗਈ ਸੀ ਬਾਰ ਬਾਰ ਅੱਗ ਬਝਾਉਣ ਤੋ ਬਾਅਦ ਦੁਬਾਰਾ ਫਿਰ ਅੱਗ ਤੇਜ ਹੋ ਜਾਦੀ ਸੀ ਵਕਤ ਕ੍ਰੀਬ 2.00 PM ਵਜੇ ਅਸੀ ਸਾਰੇ ਮੁਲਾਜਮ ਅੱਗ ਬੁਝਾ ਰਹੇ ਸੀ ਇਸ ਦੌਰਾਨ ਫੈਕਟਰੀ ਵਿਚ ਕੰਮ ਕਰਦੇ ਪੰਜ ਵਰਕਰ ਅੱਗ ਲੱਗਣ ਕਾਰਨ ਝੁਲਸਣ ਕਾਰਨ ਬੇਹੋਸ ਹੋ ਗਏ ਜਿਹਨਾ ਨੂੰ ਐਂਬੂਲੈਂਸ ਰਾਹੀ ਹਸਪਤਾਲ ਭੇਜ ਦਿੱਤਾ ਸੀ ਇਹ ਹਾਦਸਾ ਗਨੇਸ਼ ਟਰੇਡਿੰਗ ਕਾਰਪੋਰੇਸ਼ਨ ਲੁਧਿਆਣਾ ਦੇ ਮਾਲਿਕ ਵੱਲੋ ਫੈਕਟਰੀ ਵਿੱਚ ਬਚਾਉ ਉਪਕਰਨ ਨਾ ਰੱਖਣ ਕਾਰਨ ਇਹਨਾ ਦੀ ਲਾਪ੍ਰਵਾਹੀ ਅਤੇ ਅਣਗਹਿਲੀ ਕਾਰਨ ਵਾਪਰਿਆ ਹੈ ਫੈਕਟਰੀ ਮਾਲਕ ਅਰੁਨ ਮਹਿਲਾ ਤੇ ਗਨੇਸ਼ ਟਰੇਡਿੰਗ ਕਾਰਪੋਰੇਸ਼ਨ ਲੁਧਿਆਣਾ ਦੇ ਹੋਰ ਹਿੱਸੇਦਾਰ ਦੇ ਖਿਲਾਫ ਬਣਦੀ ਕਾਨੂੰਨੀ ਕਾਰਵਾਈ ਕੀਤੀ ਜਾਵੇ ਜੀ ਆਪ ਪਾਸ ਬਿਆਨ ਲਿਖਵਾ ਦਿੱਤਾ ਸੁਣ ਲਿਆ ਠੀਕ ਹੈ SD/- Maninder Singh 14/3/23 ਤਸਦੀਕ Harjit Singh Asi ਚੌਕੀ ਕੈਲਾਸ ਥਾਣਾ ਡਵੀਜ਼ਨ ਨੰਬਰ 08 ਲੁਧਿਆਣਾ ਮਿਤੀ 14/3/23 ਕਾਰਵਾਈ ਪੁਲਿਸ ਅੱਜ ਮਨ ਸ:ਥ ਸਮੇਤ ਹੋਲਦਾਰ ਮੋਹਨ ਸਿੰਘ ਨੰ: 3898/ਲੁਧਿ,ਹੋਲਦਾਰ ਮਨਦੀਪ ਸਿੰਘ ਨੰ. 2432/ਲੁਧਿ,ਹੋਲਦਾਰ ਅਮਿਤ ਸਰਮਾ ਨੰ.460/ਲੁਧਿ ਅਤੇ ਸਿਪਾਹੀ ਕਰਨਦੀਪ ਸਿੰਘ ਨੰ: 1623/ਲੁਧਿ ਦੇ ਹਾਜਰ ਚੌਕੀ ਸੀ ਤਾ ਮਨ ਸ:ਥ ਪਾਸ ਇਕ ਇਤਲਾਹ ਮਿਲੀ ਕਿ ਗਨੇਸ਼ ਟਰੇਡਿੰਗ ਕਾਰਪੋਰੇਸ਼ਨ ਰਾਮ ਨਗਰ ਸਿਵਲ ਲਾਈਨ ਲੁਧਿਆਣਾ ਵਿਚ ਅੱਗ ਲੱਗੀ ਹੈ ਜਿਥੇ ਮਨ ਸ:ਥ ਸਮੇਤ ਪੁਲਿਸ ਪਾਰਟੀ ਦੇ ਮੌਕਾ ਵਕੂਆ ਤੇ ਪੁੱਜਾ ਹਾਂ ਜਿਥੇ ਮਨਿੰਦਰ ਸਿੰਘ ਪੁੱਤਰ ਕਸ਼ਮੀਰ ਸਿੰਘ ਉਕਤ ਫਾਇਰ ਅਫਸਰ ਲੁਧਿਆਣਾ ਨੇ ਮੇਰੇ ਪਾਸ ਆਪਣੇ ਉਕਤ ਬਿਆਨ ਤਹਿਰੀਰ ਕਰਾਇਆ ਜਿਸਦਾ ਬਿਆਨ ਲੈਪਟਾਪ ਤੇ ਟਾਇਪ ਕਰਕੇ ਪੜ ਕੇ ਸੁਣਾਇਆ ਪ੍ਰਿੰਟਰ ਦੀ ਮਦਦ ਨਾਲ ਪ੍ਰਿੰਟ ਕੱਢਕੇ ਜਿਸਨੇ ਆਪਣਾ ਉਕਤ ਬਿਆਨ ਸਹੀ ਮੰਨ ਕੇ ਆਪਣੇ ਬਿਆਨ ਹੇਠ ਅੰਗਰੇਜ਼ੀ ਵਿਚ ਦਸਤਖਤ ਕੀਤੇ ਇਸ ਵਕੂਆ ਸਬੰਧੀ ਰੁੱਕਾ ਨੰਬਰ 70578 ਮਿਤੀ 14.03.2023 ਅਜਾਨੇ ਮਨਿੰਦਰ ਕੁਮਾਰ ਅਤੇ ਰੁੱਕਾ ਨੰਬਰੀ 70576 ਮਿਤੀ 14.03.2023 ਅਜਾਨੇ ਰਵਿੰਦਰ ਚੋਪੜਾ ਡੀ.ਐਮ.ਸੀ ਹਸਪਤਾਲ ਲੁਧਿਆਣਾ ਤੋ ਮੌਸੂਲ ਹੋਏ ਕਿ ਇਨਾ ਦੀ ਉਕਤ

N.C.R.B/ਐਨ.ਸੀ.ਆਰ.ਬੀ

I.I.F.-I /ਏਕੀਕ੍ਰਿਤ ਤਫਤੀਸ਼ੀ ਫਾਰਮ -I

ਵਕੂਆ ਵਿਚ ਅੱਗ ਵਿਚ ਝੁਲਸਣ ਕਾਰਨ ਦੌਰਾਨੇ ਇਲਾਜ ਮੌਤ ਹੋ ਗਈ ਹੈ ਅਤੇ ਇੰਦਰਜੀਤ ਪੁੱਤਰ ਤਪਸੀ ਰਾਮ ਦੀ ਵੀ ਸਿਵਲ ਹਸਪਤਾਲ ਲੁਧਿਆਣਾ ਵਿਖੇ ਮੌਤ ਹੋ ਗਈ ਹੈ ਅਤੇ ਅਸ਼ਵਨੀ ਕੁਮਾਰ ਅਤੇ ਗੁਲਸਨ ਕੁਮਾਰ ਡੀ.ਐਮ.ਸੀ ਹਸਪਤਾਲ ਲੁਧਿਆਣਾ ਵਿਖੇ ਜੇਰੇ ਇਲਾਜ ਹਨ ਬਿਆਨ ਬਾਲਾ ਉਕਤ ਅਤੇ ਹਸਤਪਾਲ ਹਾਸਲ ਹੋਏ ਉਕਤਾਨ ਰੁੱਕਾ ਤੋ ਜੁਰਮ 304-A IPC ਦਾ ਪਾਇਆ ਜਾਣ ਤੇ ਮੁਕੱਦਮਾ ਬਰਖਿਲਾਫ ਅਰੁਨ ਮਹਿਰਾ ਤੇ ਗਣੇਸ਼ ਟਰੇਡਿੰਗ ਕਾਰਪੋਰੇਸ਼ਨ ਲੁਧਿਆਣਾ ਦੇ ਹੋਰ ਹਿੱਸੇਦਾਰ ਦੇ ਬਾ ਜੁਰਮ ਉਕਤ ਦਰਜ ਰਜਿਸਟਰ ਕਰਾਉਣ ਲਈ ਬਿਆਨ ਹੱਥੀ ਹੋਲਦਾਰ ਮਨਦੀਪ ਸਿੰਘ ਨੰ.2432/ਲੁਧਿ ਨੂੰ ਥਾਣਾ ਭੇਜਿਆ ਜਾਦਾ ਹੈ ਮੁਕੱਦਮਾ ਦਰਜ ਕਰਕੇ ਨੰਬਰ ਮੁਕੱਦਮਾ ਤੋ ਜਾਣੂ ਕੀਤਾ ਜਾਵੇ ਤੇ ਕੰਟਰੋਲ ਰੂਮ ਤੇ ਇਤਲਾਹ ਦਿੱਤੀ ਜਾਵੇ ਮਨ ਸ:ਬ ਸਮੇਤ ਪੁਲਿਸ ਪਾਰਟੀ ਦੇ ਮਸਰੂਫ ਤਫਤੀਸ਼ ਹਾ SD/- Harjit Singh Asi ਚੌਕੀ ਕੈਲਾਸ ਥਾਣਾ ਡਵੀਜਨ ਨੰ.8 ਲੁਧਿਆਣਾ ਮਿਤੀ 14/3/2023 ਬਾਹੱਦ ਰਾਮ ਨਗਰ ਸਿਵਲ ਲਾਈਨ ਲੁਧਿਆਣਾ ਸਮਾਂ 9:35 PM ਅੱਜ ਹਸਬ ਆਮਦ ਬਿਆਨ ਉਕਤ ਮੌਸੂਲ ਹੋਣ ਪਰ ਮੁਕੱਦਮਾ ਉਕਤ ਬਾ ਜੁਰਮ ਉਕਤ ਬਰਖਿਲਾਫ ਦੋਸ਼ੀਆਨ ਉਕਤਾਨ ਦੇ ਥਾਣਾ ਹਜਾ ਵਿੱਚ ਦਰਜ ਰਜਿਸਟਰ ਕਰਕੇ ਅਸਲ ਰੁੱਕਾ ਮਹਿ ਨਕਲ FIR ਹੱਥੀ HC ਆਰਿੰਦਾ ਦੇਕਰ ਨਯਿਦ IO ਪਾਸ ਬਰਾਏ ਤਫਤੀਸ਼ ਬਰ ਮੌਕਾ ਭੇਜੀ ਗਈ । ਕੰਟਰੋਲ ਰੂਮ ਨੂੰ ਬਜਰੀਆ ਵਾਇਰਲੈਸ ਇਤਲਾਹ ਦਿੱਤੀ ।

ਬੰਦੀ ਰਪਟ ਨੰਬਰ 43 AT 10:35 PM

13 Action taken: Since the above information reveals commission of offence(s) u/s as mentioned at Item No. 2.

(ਕਾਰਵਾਈ : ਉਪਰੋਕਤ ਜਾਣਕਾਰੀ ਨਾਲ ਪਤਾ ਚੱਲਦਾ ਹੈ ਕਿ ਅਪਰਾਧ ਕਰਨ ਦਾ ਤਰੀਕਾ ਸੰ. ਨੰ 2 . ਵਿੱਚ ਦਰਸਾਈ ਧਾਰਾ ਦੇ ਤਹਿਤ ਹੈ):

(1) Registered the case and took up the investigation (ਕੇਸ ਦਰਜ ਕੀਤਾ ਗਿਆ ਅਤੇ ਪੜਤਾਲ ਨੂੰ ਲੈ ਲਿਆ): or
(ਜਾਂ)

(2) Directed (Name of I.O.): Rank
(ਤਫਤੀਸ਼ੀ ਅਧਿਕਾਰੀ ਦਾ ਨਾਮ): HARJIT singh (ਅਹੁਦਾ): ASI (Assistant Sub-Inspector)
No(ਨੰ): 1999 to take up the Investigation (ਨੂੰ ਜਾਂਚ ਆਪ ਪਾਸ ਲੈਣ ਲਈ ਨਿਰਦੇਸ਼ ਦਿੱਤਾ ਗਿਆ) or(ਜਾਂ)

(3) Refused investigation due to (ਕਿਸ ਕਾਰਨ ਕਰਕੇ ਇਨਕਾਰ ਕੀਤਾ) :

or (ਜਾਂ)

(4) Transferred to P.S. District
(ਥਾਣਾ): (ਜ਼ਿਲ੍ਹਾ):

on point of jurisdiction (ਹੱਦਬੰਦੀ ਕਾਰਣ) .

F.I.R.read over to the complainant/informant, admitted to be correctly recorded and a copy given to the complainant/informant free of cost. (ਸ਼ਿਕਾਇਤਕਰਤਾ/ਸੂਚਨਾਕਰਤਾ ਨੂੰ ਪ੍ਰਾਥਮਿਕੀ ਪੜ੍ਹ ਕੇ ਸੁਣਾਈ ਗਈ ,ਸਹੀ ਦਰਜ ਹੋਇਆ ਮੰਨਿਆ ਅਤੇ ਇੱਕ ਕਾਪੀ ਮੁਫਤ ਸ਼ਿਕਾਇਤਕਰਤਾ ਨੂੰ ਦਿੱਤੀ ਗਈ ।)

R.O.A.C.(ਆਰ.ਓ .ਏ .ਸੀ.)

14. Signature/Thumb impression of the complainant /
informant (ਸ਼ਿਕਾਇਤਕਰਤਾ/ਸੂਚਨਾਕਰਤਾ ਦੇ ਹਸਤਾਖਰ / ਅੰਗੂਠੇ ਦਾ
ਨਿਸ਼ਾਨ):

15. Date and time of dispatch to the court
(ਅਦਾਲਤ ਵਿੱਚ ਪੇਸ਼ ਕਰਨ ਦੀ ਤਰੀਕ ਅਤੇ ਸਮਾਂ):

Signature of Officer in charge, Police
Station

(ਥਾਣਾ ਪ੍ਰਭਾਰੀ ਦੇ ਹਸਤਾਖਰ)

Name(ਨਾਮ): BHAJAN SINGH

Rank (ਅਹੁਦਾ): SI (Sub-Inspector)

No(ਸੰ.): 1922/LDH





Punjab Pollution Control Board

ANNEXURE B

Regional Office-III

Savitri Complex-1, (Dada Motors), Third Floor, Dholewal Chowk, G.T. Road, Ludhiana
ppcbro3@yahoo.com

No./ R.O/LDH-III/ 844

Email/ Regd.

Date.. 17/03/2023

To The General Manager,
District Industrial Centre (DIC),
Ludhiana.

Sub: **Notice of hearing in Sou Motu matter in re: News item published in the Indian Express, dated 14.03.2023 titled "Ludhiana: Three workers dead, two critical as fire breaks out in Hosiery Factory".**

Ref:- **Hon'ble National Green Tribunal notice dated 16.03.2023, regarding listing of OA-No-220/2023 on 29-03-2023.**

It is intimated that the Hon'ble National Green Tribunal, New Delhi has issued a notice of hearing in Sou Motu matter in connection with news item published in the Indian Express dated 14.03.2023 regarding three workers dead, two critical as the fire breaks out in hosiery factory namely M/s Ganesh Trading Corporation, Ram Nagar, Civil Lines, Ludhiana. Further, OA-No-220/2023 titled "Ludhiana: Three workers dead, two critical as fire breaks out in Hosiery Factory" will be listed before the Hon'ble National Green Tribunal on 29.03.2023.

The Worthy Member Secretary, Punjab Pollution Control Board is also a party to the said case.

It is therefore requested to intimate this office as under:-

1. Whether the said industry is registered with your department or not as per your department record.
2. If yes, provide the necessary details including its manufacturing process and date of commissioning.

Treat it as most urgent, please.

DA/As Above

Endst. no. 845

2 Environmental Engineer
Date: 17/03/23

A copy of the above is forwarded to the Senior Environmental Engineer, Zonal office-2, Ludhiana for kind information, please.

DA/As Above

1 Environmental Engineer
Date: 17/3/23

ANNEXURE C

From: General Manager,
District Industries Center,
Ludhiana.

To: Environmental Engineer,
PPCB, Regional Office-III,
Savitri Complex-I(Dada Motors),
Third Floor, Dholewal Chowk, G.T.Road,
Ludhiana.

Memo No: 1129

Dated: 17.03.2023

Sub: Notice of hearing in Sou Motu matter in re: News item published in Indian Express, dated 14.03.2023 titled "Ludhiana: Three workers dead, two critical as fire breaks out in Hosiery Factory".

Ref: In reference to your letter/email no: R.O.LDH-III/ Dated 17.03.2023.

As per the above subject and reference kindly find the required information as follows:

1. As per our record M/s Ganesh Trading Corporation B-I-1365 Ram Nagar Civil Lines Ludhiana, Pincode-141001 was registered as EM Part-II No. 03/009/1/2/06257 dated 21 March 2014 which was valid upto 11 Sep-2018. (Copy Enclosed).
2. M/s Ganesh Trading Corporation was registered for manufacturing of Readymade garments i.e. T-shirt, Shirt, Track Suit, Jacket, Pullovers, Cardigans, Knitted cloth etc. As per Record Date of Commissioning of unit is 01-Dec-1974.

It is worth mentioning here that from December 2015 onwards there is no mandatory Registration for industries to be register with Department of Industries and Commerce Punjab, as after Dec 2015 Udyog Aadhar Memorandum (MSME registration) was initiated by Govt. Of India, which was issued by Govt. Of India portal on self-declaration basis, which is currently now Udyam Registration.

From Govt. of India portal it has been found that above said unit was Registered as MSME under UAM No: PB12B0015743 issued on 29-12-2017 and their Date of Commencement is same as 01-12-1974 as per this UAM. This UAM was valid till 30-06-2022. Currently this Unit is registered with Govt. of India as MSME under Udyam Registration No: Udyam-PB-12-0013055 issued on 28/12/2020.(Copy Enclosed).


General Manager,
District Industries Center,
Ludhiana. 

Enclosed : As above.

ANNEXURE D



केन्द्रीय प्रदूषण नियंत्रण बोर्ड
CENTRAL POLLUTION CONTROL BOARD
(पर्यावरण एवं वन मंत्रालय, भारत सरकार)
(MINISTRY OF ENVIRONMENT & FORESTS, GOVT. OF INDIA)

March 07, 2016

No.B-29012/ESS(CPA)/2015-16/

To

The Chairman
All the State Pollution Control Boards / Pollution Control Committees
(List Attached)

SUB: MODIFIED DIRECTIONS UNDER SECTION 18(1)(b) OF THE WATER (PREVENTION & CONTROL OF POLLUTION) ACT, 1974 and THE AIR (PREVENTION & CONTROL OF POLLUTION) ACT, 1981 REGARDING HARMONIZATION OF CLASSIFICATION OF INDUSTRIAL SECTORS UNDER RED / ORANGE / GREEN / WHITE CATEGORIES.

WHEREAS, under section 16 (2)(b) of the Water (Prevention and Control of Pollution) Act, 1974 and under Section 16 (2)(c) of the Air (Prevention & Control of Pollution) Act, 1981, one of the functions of the Central Pollution Control Board (CPCB), constituted under the Water (Prevention and Control of Pollution) Act, 1974, is to coordinate activities of the State Pollution Control Boards (SPCBs) and Pollution Control Committees (PCCs); and

WHEREAS, under section 16 (2)(c) of the Water (Prevention and Control of Pollution) Act, 1974 and under Section 16 (2)(d) of the Air (Prevention & Control of Pollution) Act, 1981, one of the functions of the CPCB is to provide technical assistance and guidance to SPCBs and PCCs; and

WHEREAS, it was brought to the notice of CPCB, that different SPCBs /PCCs were following different criteria for classification of industrial sectors under Red/Orange/ Green category and that classification was being used by the SPCBs/PCCs for grant of consents to industries and for Inventorization / surveillance of industries.

WHEREAS, the issue regarding classification of industries was deliberated upon in the 56th Conference of Chairmen & Member Secretaries of CPCB & SPCBs/PCCs held on August 31, 2010 and a working group comprising of representatives from SPCBs & CPCB was constituted to prepare a consolidated list of industrial sectors falling under Red/Orange/Green category to bring uniformity in classification of industrial sectors across the country;

'परिवेश भवन' पूर्वी अर्जुन नगर, दिल्ली-110032

'Parivesh Bhawan', East Arjun Nagar, Delhi - 110032

दूरभाष/Tel. : 43102030, फ़ैक्स/Fax : 22305793, 22307078, 22307079, 22301932, 22304948

ई-मेल/e-mail : cpcb@nic.in वेबसाइट/Website : www.cpcb.nic.in

WHEREAS, the report prepared by the Working Group was discussed in the 57th Conference of Chairmen & Member Secretaries of CPCB & SPCBs/PCCs held in Delhi on September 15, 2011, wherein some modifications were proposed;

WHEREAS, the final report of the working group was prepared, incorporating the suggestions/observations made in the 57th Conference of Chairmen and Member Secretaries of CPCB & SPCBs/PCCs and in exercise of the powers delegated to the Chairman, CPCB under Section 18(1)(b) of the Water Act, 1974, following directions were issued for compliance to all SPCBs/PCCs to maintain uniformity in categorization of industries as red, orange and green as per list finalized by CPCB, which identified 85 types of industrial sectors as 'Red', 73 industrial sectors as 'Orange' and 86 sectors as 'Green':

a). To maintain uniformity in categorization of industries under Red/ Orange/Green category, the SPCBs /PCCs shall adopt the list as finalized by CPCB based on the recommendations of that Working Group for grant of Consent, inventorization of industries under Red, Orange and Green categories and other related activities.

(b). The SPCBs/PCCs shall revise the list of Red, Orange and Green categories of industries operating in their jurisdiction based on the criteria specified in the final report of that Working Group and submit the same to CPCB within 90 days in hard copy as well as soft copy;

WHEREAS, later-on, it was observed that the process of categorization thus far was primarily based on the size of the industries and consumption of resources and pollution due to discharge of emissions and effluents and its likely impact on health was not considered as primary criteria;

WHEREAS, there have been proposals from the SPCBs / PCCs and industrial associations for categorization of the industrial sectors in a more pragmatic manner. The issue was discussed during the national level conference of the Environment Ministers of the States, held in New Delhi during April 06-07, 2015 and also during the Conference of the Chairmen and Member Secretaries of CPCB and SPCBs/PCCs held in New Delhi on April 08, 2015. Accordingly, a 'Working Group' comprising of the Members from Central Pollution Control Board and State Pollution Control Boards representing the States of Andhra Pradesh, Punjab, Tamilnadu, West Bengal, Madhya Pradesh and Maharashtra, was constituted to revisit the criteria of categorization of industries and suggest rationale based on pollution potential for categorization of industrial sectors and adopting it for implementation of pollution control plan;

WHEREAS, the Working Group has developed the criteria of categorization of industrial sectors based on the concept of Pollution Index which is a function of the emissions (air pollutants), effluents (water pollutants), hazardous wastes generated and consumption of resources. For this purpose the references are taken from the the Water (Prevention and Control

of Pollution) Cess (Amendment) Act, 2003, Standards so far prescribed for various pollutants under Environment (Protection) Act, 1986 and Doon Valley Notification, 1989 issued by MoEFCC. The Pollution Index (PI) of any industrial sector is a number from 0 to 100 and the increasing value of PI denotes the increasing degree of pollution load from the industrial sector;

WHEREAS, based on the series of consultations with SPCBs, different Government / Non-government Institutions including industries and MoEFCC, the following criteria on 'Range of Pollution Index' for the purpose of categorization of industrial sectors has been finalized:

- Industrial Sectors having Pollution Index score of 60 and above - Red category
- Industrial Sectors having Pollution Index score of 41 to 59 - Orange category
- Industrial Sectors having Pollution Index score of 21 to 40 - Green category
- Industrial Sectors having Pollution Index score incl. & upto 20 - White category

WHEREAS, based on the revised criteria, the 'Final Report on Revised Categorization of Industrial Sectors under Red/Orange/Green/White' has been evolved. The 'Categorization' is based on the relative pollution potential of the industrial sectors and grouping of the industrial sectors based on the use of raw materials, manufacturing process adopted and pollutants likely to be generated;

WHEREAS, based on relative Pollution Index, the number of industries in various categories are as under :

- i. The Red category of industrial sectors: 60
- ii. The Orange category of industrial sectors: 83
- iii. The Green category of industrial sectors: 63 and
- iv. The Newly introduced White category: 36

WHEREAS, there shall be no necessity of obtaining the Consent to Operate'' for White category of industries and an intimation to concerned SPCB / PCC shall suffice;

WHEREAS, the purpose of categorization is to ensure that the industry is established in a manner consistent with the environmental objectives and to prompt industrial sectors to adopt cleaner technologies, ultimately resulting in generation of no or minimum pollutants.

WHEREAS the new categorization system shall also facilitate in self-assessment by industries;

Now, therefore, in exercise of the powers delegated to the Chairman, CPCB under Section 18(1)(b) of the Water (Prevention & Control of Pollution) Act, 1974 and Section 18(1)(b) of the Air (Prevention & Control of Pollution), Act, 1981 the earlier Directions issued in June 2012 in the context of categorisation of industries as Red, Orange & Green are withdrawn with immediate effect and following 'Directions' are hereby issued for compliance by all SPCBs and PCCs :

1. That the SPCBs and PCCs shall adopt the Revised Criteria of categorization of industrial sectors as detailed in table nos. F1, F2, F3 and F4 and Revised Lists of Red, Orange, Green and White categories of industrial sectors, presented at table no. G2, G3, G4 and G5 respectively, in the 'Final Report' as attached herewith immediately.
2. That all pending applications for consideration of 'Consent to Establish' and 'Consent to Operate' and future such applications shall be processed as per revised criteria.
3. That the SPCBs and PCCs will provide the list of industries identified in each category existing in the State which have been considered for grant of consents. SPCBs/PCCs will forward the list of such industries before 31.05.2016 and the same will be uploaded on the websites of respective SPCB/PCC.
4. That the 'Revised Lists of Red, Orange, Green and White category of industrial sectors' shall be used by the SPCBs and PCCs for Consent Management and inventorization of industries under Red, Orange, Green and White categories. Siting of industries shall be only in conforming areas. SPCBs / PCCs shall evolve sector specific plans for control of pollution and industrial surveillance for verifying compliance.
5. That the SPCBs and PCCs shall revise /prepare the inventory of Red, Orange, Green and White categories of industries operating in their jurisdiction based on the revised criteria specified in the Final Report and submit the same to CPCB within 90 days i.e., before 30.05.2016 in hard copy as well as soft copy.
6. That the listed category of industries or those identified later-on under different categories shall not be linked to sanction of loan / finance or bank proceedings.
7. That any further addition of any new or left-over industrial sector and their categorization which is not listed in the revised list of Red, Orange, Green and White industrial sectors, shall be done at the level of concerned SPCB /PCC following revised criteria & guidelines as detailed in the attached document and no concurrence of CPCB shall normally be required. It is further clarified that while categorizing the industries, fractional numbers shall be rounded off to nearest integer.

The SPCBs/PCCs shall acknowledge the receipt of directions and submit the 'Action Taken Report' in compliance with these directions to CPCB before 15.04.2016.

(Arun Kumar Mehta)
Chairman

7/3/16

Copy to:

1. The Chief Secretary of all the States and UTs
2. The Secretary ,
Ministry of Micro, Small and Medium Entrepreneurs
Udyog Bhawan, Rafi Marg, New Delhi - 110 011
3. The Secretary ,
Ministry of Heavy Industries
Udyog Bhawan, Rafi Marg, New Delhi - 110 011
4. The Secretary,
Ministry of New and Renewable Energy
Block-14, CGO Complex,
Lodhi Road, New Delhi-110 003,
5. The Advisor(CP Division)
Ministry of Environment ,Forests and Climate Change
Indira Paryavaran Bhawan
Jor Bagh Road, New Delhi - 110 003
6. All Zonal Offices of CPCB

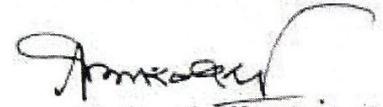

(A. B. Ahoikar) 7.3.16
Member Secretary

Table G-5: Final List of White Category of Industries

Sl. No.	Orgnl Sl. No.	Industry Sector	W1	W2	W	A1	A2	A	H	W+A+H	Revised Category
1.	3	Assembly of air coolers /conditioners ,repairing and servicing	--	--	--	--	--	--	--	--	G-W
2.	4	Assembly of bicycles ,baby carriages and other small non motorizing vehicles	--	--	--	--	--	--	--	--	G-W
3.	7	Bailing (hydraulic press)of waste papers	--	--	--	--	--	--	--	--	G-W
4.	9	Bio fertilizer and bio-pesticides without using inorganic chemicals	--	--	--	--	--	--	--	--	G-W
5.	11	Biscuits trays etc from rolled PVC sheet (using automatic vacuum forming machines)	--	--	--	--	--	--	--	--	G-W
6.	12	Blending and packing of tea	--	--	--	--	--	--	--	--	G-W
7.	14	Block making of printing without foundry (excluding wooden block making)	--	--	--	--	--	--	--	--	G-W
8.	21	Chalk making from plaster of Paris (only casting without boilers etc. (sun drying / electrical oven)	--	--	--	--	--	--	--	--	G-W
9.	25	Compressed oxygen gas from crude liquid oxygen (without use of any solvents and by maintaining pressure & temperature only for separation of other gases)	--	--	--	--	--	--	--	--	G-W
10.	27	Cotton and woolen hosiers making (Dry process only without any dyeing / washing operation)	--	--	--	--	--	--	--	--	G-W
11.	31	Diesel pump repairing and servicing (complete mechanical dry process)	--	--	--	--	--	--	--	--	G-W
12.	33	Electric lamp (bulb) and CFL manufacturing by assembling only	--	--	--	--	--	--	--	--	G-W

13.	34	Electrical and electronic item assembling (completely dry process)	--	--	--	--	--	--	--	--	G-W
14.	23	Engineering and fabrication units (dry process without any heat treatment / metal surface finishing operations / painting)	--	--	--	--	--	--	--	--	O-W
15.	35	Flavoured betel nuts production/ grinding (completely dry mechanical operations)	--	--	--	--	--	--	--	--	G-W
16.	37	Fly ash bricks/ block manufacturing	--	--	--	--	--	--	--	--	G-W
17.	38	Fountain pen manufacturing by assembling only	--	--	--	--	--	--	--	--	G-W
18.	39	Glass ampules and vials making from glass tubes	--	--	--	--	--	--	--	--	G-W
19.	40	Glass putty and sealant (by mixing with machine only)	--	--	--	--	--	--	--	--	G-W
20.	43	Ground nut decorticating	--	--	--	--	--	--	--	--	G-W
21.	44	Handloom/ carpet weaving (without dying and bleaching operation)	--	--	--	--	--	--	--	--	G-W
22.	48	Leather cutting and stitching (more than 10 machine and using motor)	--	--	--	--	--	--	--	--	G-W
23.	51	Manufacturing of coir items from coconut husks	--	--	--	--	--	--	--	--	G-W
24.	52	Manufacturing of metal caps containers etc	--	--	--	--	--	--	--	--	G-W
25.	55	Manufacturing of shoe brush and wire brush	--	--	--	--	--	--	--	--	G-W
26.	57	Medical oxygen	--	--	--	--	--	--	--	--	G-W
27.	60	Organic and inorganic nutrients (by physical mixing)	--	--	--	--	--	--	--	--	G-W
28.	61	Organic manure (manual mixing)	--	--	--	--	--	--	--	--	G-W
29.	63	Packing of powdered milk	--	--	--	--	--	--	--	--	G-W
30.	64	Paper pins and u clips	--	--	--	--	--	--	--	--	O-W
31.	58	Repairing of electric motors and generators (dry mechanical process)	--	--	--	--	--	--	--	--	G-W
32.	74	Rope (plastic and cotton)	--	--	--	--	--	--	--	--	G-W